

LOCKOUTS AND HARTALS.

119. **Shri Balmiki:** Will the Minister of Labour be pleased to state the number of lockouts and hartals upto October, 1952 and the steps taken to stop them?

The Minister of Labour (Shri V. V. Giri): There were 651 fresh strikes and lockouts in 1952 up to the end of August, besides 27 continuing from the previous year. Figures for the remaining months are not yet available. The Government of India have set up a conciliation machinery for dealing with disputes in undertakings for which the Central Government is the "appropriate Government" under the Industrial Disputes Act, 1947. Similarly, State Governments have also set up machinery for disputes in respect of which they are the "appropriate Government". Where conciliation fails, the matter is reported to the "appropriate Government" for deciding whether the dispute should be referred to a tribunal for adjudication.

LABOUR TRAINING CENTRES (EQUIPMENT)

120. **Shri N. P. Sinha:** (a) Will the Minister of Labour be pleased to state what equipments, if any, have been supplied by the Government of U.K. for Labour Training Centres in India in 1951-52 as part of assistance to India under the Colombo Plan?

(b) What is the value of the equipments already supplied?

(c) In what parts of India and how many such Centres have been opened?

The Minister of Labour (Shri V. V. Giri): (a) Nine wood working machines and a considerable quantity of hand tools used in the trades of carpentry and joinery was received during 1951-52.

(b) It has not been possible to ascertain the value in money of the equipment received.

(c) The equipment has been supplied to 36 training centres functioning under the Ministry of Labour in various parts of the Country.

FISHERIES DEVELOPMENT FIVE YEAR PLAN

121. **Kumari Annie Mascarene:** (a) Will the Minister of Food and Agriculture be pleased to state who submitted the Five Year Plan of marine fishery development accepted by the Central Government?

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(b) Was the Scheme submitted by the expert in his private capacity or was it submitted through some organisation?

(c) Was the Scheme submitted directly to Government or through some Government department with their recommendation?

(d) What is the basis of the plan and who will implement the plan?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) to (d). Perhaps the hon. Member is referring to the Five Year Plan of marine fishery development in the State of Travancore-Cochin.

No detailed scheme has yet been received from the State Government. A lump sum provision of Rs. 15 lakhs has been made in the Five Year Plan for the development of these fisheries. There is, however, another scheme for development of marine fishery in Travancore-Cochin which is the subject of an agreement between the Government of India and the Technical Co-operation Administration. This scheme will cost \$ 1,46,305 and Rs. 4,56,700. The dollar portion of the expenditure will be met by the Technical Co-operation Administration and the rupee portion by the Travancore-Cochin Government who will operate the scheme. This scheme aims at the improvement of existing fishing craft and methods of capture, discovery and exploitation of new fishing grounds in off-shore waters, testing of different types of craft and gear not now used but likely to be successful in Indian conditions, training of Indian personnel in modern fishing methods and improvement in methods of preservation and transportation of fish.

A note describing the scheme in more detail is being laid on the Table of the House [See Appendix II, annexure No. 35]

This scheme was prepared jointly by the Fisheries Adviser of the Government of India and the representative of the Travancore-Cochin Government.

SLEEPERS

122. **Shri Jasani:** Will the Minister of Railways be pleased to state:

(a) the quantity of wooden sleepers purchased during the year ending with 31st March, 1952;

(b) the total cost of the sleepers purchased;